

CENTRAL ADMINISTRATIVE TRIBUNAL  
Principal Bench

O.A. No. 2540 of 1996

New Delhi, dated this the 19<sup>th</sup> September 1997

(12)

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)  
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri S. Zafar Hussain,  
S/o Shri Nazar Hussain,  
R/o 604-A, Sector 3,  
R.K. Puram,  
New Delhi-110022. .... APPLICANT  
(By Advocate: Shri P.P. Khurana)  
VERSUS

1. Govt. of NCT of Delhi,  
through the Chief Secretary,  
5, Sham Nath Marg,  
Delhi.
2. Director of Information  
and Publicity,  
Govt. of NCT of Delhi,  
Block No. 9, Old Secretariat,  
Delhi-110054. .... RESPONDENTS

(None appeared)

JUDGMENT

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicant seeks (i) suitable promotional avenues to the post of Urdu Translator held by him, as well as (ii) Retrospective promotion to the scale of Rs.1400-2600 on completion of three years of service; promotion to scale of Rs.2000-3500 on completion of 8 years service and further promotion to the pay scale of Rs.3000-4500.

2. We have heard applicant's counsel Shri Khurana who pressed only relief (i) above. None appeared for respondents.

(2)

(3)

3. Respondents in their reply state that the next promotion from the post of Urdu Translator is Sub-Editor, to which applicant was promoted from time to him on ad hoc basis between 1981 to 1987, and was later deputed as Asst. Information Officer in Central Information Service Group/ B from 5.10.87 to 13.11.91, and on completion of his deputation was reverted to his substantive post as Urdu Translator. In para 1 of their reply it is stated that prior to 1993 there were three posts of Sub-Editor, which lapsed that year owing to non-publication of "Dilli" magazine. However, in para 4.14 of their reply they state "this is wrong that the posts of Sub-Editor lapsed in 1993 due to non-publication of "Dilli". Thus respondents have made contradictory averments in their reply.

4. Shri Khurana has invited our attention to the Tribunal's judgment in 1991 (17) ATC 409 which refers to various other judgments on the need for Govt. servants to have promotion opportunities in ~~their~~ <sup>his</sup> service career, in the interest of proper motivation and morale.

5. Keeping this wholesome and salutary principle in view, respondents are called upon to consider as expeditiously as possible the alternatives available to them, including considering applicant for promotion as Sub-Editor subject to his eligibility alongwith other eligible candidates if any; and in accordance with rules/instructions in case

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(A)

the post has not lapsed, reviving one of the posts of Sub-Editor in case the same can also be justified on the basis of work load; and/or consider amending the relevant Recruitment Rules to bring the post of Urdu Translator also into the feeder category for promotion. These alternatives are illustrative and not exhaustive.

6. The O.A. is disposed of in terms of Para 5 above. No costs.

A. Vedavalli  
(DR. A. VEDAVALLI)  
Member (J)  
/GK/

S.R. Adige  
(S.R. ADIGE)  
Vice Chairman (A)